

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P. No. 489/2016

IN THE MATTER OF:

M/s. Phoenix ARC Pvt. Ltd.

.....Petitioner

v.

M/s. Grand Electro Vision Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 433, 434, 439 & 450 of the Companies Act

Order delivered on 11.07.2017

Coram:

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

Deepa Krishan
Hon'ble Member (T)

For the Petitioner(s) : Shri Shivshankar Shukla, Advocate

ORDER

Learned counsel for the petitioner undertakes to file the compliance affidavit and complete paper book in all respects in accordance with various rules within the period prescribed by the notification issued on 29.06.2017 i.e. on or before 15.07.2017.

List for further consideration on 03.08.2017.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(DEEPA KRISHAN)
(MEMBER TECHNICAL)

11.07.2017

Vineet